

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(ALLAHABAD THIS THE 1st DAY OF NOVEMBER, 2011)

Present

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. SHASHI PRAKASH, MEMBER (A)

Original Application No.260 OF 2007
(U/S 19, Administrative Tribunal Act, 1985)

Babu Lal Yadav,
Son of Shri Baba Ram,
Resident of Kamal Nagar,
Police Station-New Mandi,
District-Muzaffar Nagar.

.....Applicant

V E R S U S

1. The Union of India through Secretary, Ministry of Communication Affairs/Department of Post, Daak Bhawan, Sansad, New Delhi.
2. Director, Postal Services,
Bareilly Region, Bareilly.
3. The Senior Superintendent of Post Office,
Muzaffar Nagar Region,
Muzaffar Nagar.
4. Pravar Adhikari,
Post Offices, Muzaffar Nagar Region,
Muzaffar Nagar.

.....Respondents

Advocates for the Applicant:-

Sri R.K. Singh

Advocate for the Respondents:-

Sri S. Srivastava

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ORDER

(DELIVERED BY MR. SANJEEV KAUSHIK, MEMBER (J))

Sri R.K. Singh, learned counsel for the applicant and Sri

S. Srivastava, learned counsel for the respondents. At the very

outset, learned counsel for the applicant made a statement at

the Bar that he is not pressing any relief claimed in OA. He

makes a prayer with regard to grant of enhanced subsistence

allowance. Respondents have already conducted an enquiry,

acting upon the same the punishment order has already been

passed. Learned counsel for the applicant made a request that

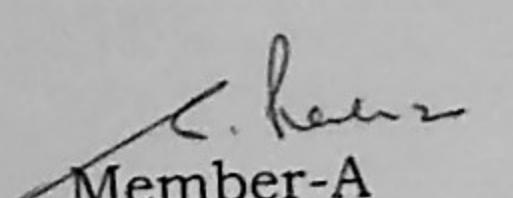
respondents be directed to grant enhanced subsistence

allowance in accordance with law. Sri Saurabh Srivastava,

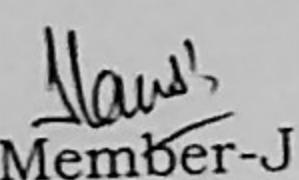
learned counsel for the respondents has raised no objection.

2. In view of the statement made by the learned counsel for the applicant, we consider that let the applicant ~~will~~ make a comprehensive representation within a period of three weeks from today raising all grievances with regard to enhanced subsistence allowance and thereafter the respondents are directed to consider the representation of the applicant and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order.

3. In view of the above, the OA stands disposed of. No Costs.


Member-A

/ns/


Member-J